

(B)

C.A.T. Bench, JAIPUR

Date of Order	Orders
12-11-99 <i>M.A. not stated</i> <i>(N.P. NAWANI)</i> 19.1.2000	<p>Mr. Manish Bhawani, Counsel for the applicant, has filed a written application to amend the OA. Allowed & may be listed for adjournment on 19-1-2000.</p> <p align="right"><i>dh</i></p> <p align="right"><i>S. K. Agarwal</i> Member (Judicial)</p>
19.1.2000 <i>COPY SENT to office vide 6087 7/12/2000 Dated</i> <i>28/12/2000</i>	<p>None per present for the applicant.</p> <p>On the last dates the applicant prayed for time to file an MA for amendment in the OA but no is such MA to amend the OA has fix been filed so far. Today none is present for the applicant. We feel that the applicant has lost interest in this OA. Therefore, this OA is dismissed in default and for non prosecution.</p> <p align="right"><i>dh</i></p> <p align="right"><i>S. K. Agarwal</i> Member (Judicial)</p>